

AMENDMENTS TO THE INDUSTRIAL FINANCE CORPORATION OF INDIA EMPLOYEES' PROVIDENT FUND REGULATIONS

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy of the Industrial Finance Corporation of India Notification No. 2/70, dated 11th May, 1970 (in English and Hindi), publishing the amendments to the Industrial Finance Corporation of India Employees' Provident Fund Regulations, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-3813/70]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance, (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

(i) Notification G.S.R. No. 793, dated the 11th May, 1970. [Placed in Library. See No. LT-3673/70]

(ii) Notification G.S.R. No. 800, dated the 14th May, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3674/70]

(iii) Notification G.S.R. No. 794, dated the 15th May, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3674/70]

(iv) Notification G.S.R. No. 860, dated the 27th May, 1970, publishing the Tourist Baggage (Amendment) Rules 1970, together with an Explanatory Memorandum thereon.

(v) Notification G.S.R. No. 861, dated the 27th May, 1970, publishing the Baggage Rules, 1970, together with an Explanatory Memorandum thereon.

(vi) Notification G.S.R. No. 845, dated the 30th May, 1970.

(vii) Notification G.S.R. No. 893, dated the 6th June, 1970, together with an Explanatory Memorandum thereon.

(viii) Notification G.S.R. No. 928, dated the 13th June, 1970.

[Placed in Library. See No. LT-3676/70 for (iv) to (viii)].

(ix) Notification S.O. No. 2160, dated the 20th June, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3678/70]

(x) Notification G.S.R. No. 964, dated the 27th June, 1970. [Placed in Library. See No. LT-3676/70]

(xi) Notification G.S.R. No. 965, dated the 27th June, 1970, publishing the Project Imports (Registration of Contract) Amendment Regulations, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3677/70]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) Notification G.S.R. No. 795, dated the 11th May, 1970, publishing the Customs and Central Excise Duties Drawback (General) Twenty-third Amendment Rules, 1970.

(ii) Notification G.S.R. No. 796, dated the 16th May, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1970.

(iii) Notification G.S.R. No. 826, dated the 23rd May, 1970, publish-